

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.352**

TO BE ANSWERED ON THE 19TH JULY, 2016/ASHADHA 28, 1938 (SAKA)

FOREIGN FUNDED NGOs

**352. SHRI C.N. JAYADEVAN:
PROF. SAUGATA ROY:
SHRI RAMDAS C. TADAS:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has recently cancelled the licences of some Non-Governmental Organisations (NGOs) receiving foreign funds under the Foreign Contributions Regulation Act (FCRA) for their involvement in illegal activities and posing threat to the sovereignty and unity of the country;

(b) if so, the details of FCRA registrations cancelled during each of the last three years and the current year, Statewise including Teesta Setalvad's NGO Sabrang Trust;

(c) whether allegations of pick and chose policy in cancellation of FCRA registration have been reported, if so, the details thereof and the reaction of the Government thereto;

(d) whether it is a fact that the United Nations human rights experts have expressed displeasure over the cancellation of FCRA registrations and have also urged India to repeal the FCRA as the law was increasingly obstructing civil society's access to foreign funding; and

(e) if so, the details thereof and the reaction of the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) & (b): Yes Madam, Government has cancelled the FCRA registration of NGOs based on the violation of provisions of FCRA, 2010. Details of FCRA registration cancelled during the last three years and the current year, state-wise including Teesta Setalvad's NGO Sabrang Trust is given in the annexure.

(c): Government has taken action only in those cases where violations of FCRA have come to notice, specifically if they are reported.

(d) & (e): Ministry of External Affairs has communicated a write up containing certain views of UN Human rights experts on FCRA provisions. The Government is also aware about the one sided and biased views expressed by certain persons / associations regarding the cancellation of FCRA Registration. Ministry of Home Affairs has clarified the position against these one sided views earlier. The Ministry of Home Affairs is mandated to administer the Foreign Contribution (Regulation) Act, 2010 (FCRA 2010), for regulating the receipt and utilization of foreign contribution by the associations. As and when reports are received against any association for alleged violation of the Act, action is initiated against the alleged violators after following due process as prescribed in the FCRA, 2010 and FCRR, 2011. Reasonable opportunities like furnishing of information to a standard questionnaire, inspection of records, issuing a show-cause notice, personal appearances, if required, are given to the associations before taking a final decision regarding cancellation of FCRA registration. The cancellation order etc. are also subject to judicial scrutiny. Further, for maintaining transparency all orders, Notifications etc., are placed on website www.fcraonline.nic.in of the Ministry of Home Affairs.

ANNEXURE**State wise number of associations whose FCRA registration cancelled during 2012**

Sl. No.	State	Number of NGOs
1	Andhra Pradesh	670
2	Arunachal Pradesh	6
3	Assam	4
4	Bihar	20
5	Chandigarh	6
6	Chhattisgarh	7
7	Dadar Nagar Haweli	1
8	Delhi	299
9	Goa	10
10	Gujarat	158
11	Haryana	21
12	Himachal Pradesh	23
13	Jammu & Kashmir	5
14	Jharkhand	9
15	Karnataka	296
16	Kerala	450
17	Madhya Pradesh	92
18	Maharashtra	352
19	Manipur	128
20	Meghalaya	9
21	Mizoram	2
22	Nagaland	35
23	Orissa	160
24	Pondicherry	6
25	Punjab	7
26	Rajasthan	110
27	Tamil Nadu	794
28	Uttar Pradesh	72
29	Uttaranchal	2
30	West Bengal	384
	Total	4138

Annexure

State wise number of associations whose FCRA registration cancelled during 2013.

State/U.T	No of Association
Delhi	1
Haryana	1
Kerala	1
Uttar Pradesh	1
Grand Total	4

Annexure

State wise number of associations whose FCRA registration cancelled during 2014.

State/U.T	No of Association
Andaman & Nicobar Islands	2
Andhra Pradesh	5
Assam	1
Bihar	5
Chandigarh	2
Chhattisgarh	1
Delhi	13
Gujarat	2
Himachal Pradesh	2
Jharkhand	2
Karnataka	1
Kerala	2
Madhya Pradesh	1
Maharashtra	2
Meghalaya	1
Nagaland	1
Orissa	3
Punjab	1
Rajasthan	1
Tamil Nadu	5
Telangana	5
Uttarakhand	1
Grand Total	59

Annexure

State wise number of associations whose FCRA registration cancelled during 2015.

State/U.T	No of Association
Andaman & Nicobar Islands	6
Andhra Pradesh	945
Arunachal Pradesh	27
Assam	126
Bihar	633
Chandigarh	12
Chhattisgarh	34
Daman and Diu	1
Delhi	382
Goa	46
Gujarat	361
Haryana	75
Himachal Pradesh	44
Jammu & Kashmir	36
Jharkhand	113
Karnataka	804
Kerala	527
Madhya Pradesh	159
Maharashtra	964
Manipur	289
Meghalaya	32
Mizoram	15
Nagaland	55
Orissa	627
Pondicherry	14
Punjab	67
Rajasthan	148
Sikkim	10
Tamil Nadu	1062
Tripura	14
Telangana	465
Uttar Pradesh	1144
Uttarakhand	47
West Bengal	736
Grand Total	10020

Annexure

State wise number of associations whose FCRA registration cancelled during 2016

State/UT	No. of Associations
Maharashtra	01
